



The Gujarat Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1984

11 of 1984

Keyword(s):
Sales, Motor Spirit, Taxation

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Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on 30th March, 1984 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 11 OF 1984.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 30th March, 1984).

An Act further to amend the Bombay Sales of Motor Spirit Taxation Act, 1958.

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1984.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title
and
commence-
ment.

Amendment
of section
5 of Bom
LXVI of
1953.

2. In the Bombay Sales of Motor Spirit Taxation Act, 1953, in section 5, in sub-section (2), for the brackets, words and figures "(not exceeding 20 per cent of the value of the sales of such motor spirit)" the brackets, words and figures "(not exceeding 30 per cent of the value of sales of such motor spirit)" shall be substituted.

Bom.
LXVI
of
1953.